GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1771 ANSWERED ON FRIDAY, NOVEMBER 25, 2016/ AGRAHAYANA 4, 1938 (SAKA)

AUDIT OF AUTONOMOUS BODIES

QUESTION

1771. SHRIMATI V. SATHYA BAMA: SHRI PR. SENTHIL NATHAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Government proposes to conduct audit of autonomous
- huge financial assets;
 (b) if so, the details thereof along with the list of such boards/institutions

institutions/trusts and BCCI, ICAI, ICWAI and other such boards which have

- (b) If so, the details thereof along with the list of such boards/institutions which have more than Rs. 1000 crores of assets;
- (c) whether the Government also proposes to amend such laws which keep these institutions away from the scrutiny and audit by the Government agencies; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE

(SHRI ARJUN RAM MEGHWAL)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री अर्जुन राम मेघवाल)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (d):- No, Madam. The autonomous institutions are audited as per the provisions of the respective Acts governing them. There is no proposal for amendment of the Companies Act, 2013 or the two acts governing ICAI and ICWAI respectively. Similarly, Tamil Nadu State Government, has also not specified that any amendment would be carried out in the Tamil Nadu Societies Registration Act under which BCCI is registered.
